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Title: Agreed to the Amendment made by Rajya Sabha to the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Bill, 2012.

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto, be taken into consideration."

Enacting Formula

1. That at page 2, line 1, *for* the word "Sixty-third", the word "Sixty-fourth" be *substituted*.

Clause 1

2. That at page 2, line 5, *for* the figure "2012", the figure "2013" be *substituted*.

MADAM SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill to provide protection against sexual harassment of women at workplace and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto, be taken into consideration."

Enacting Formula

1. That at page 2, line 1, *for* the word "Sixty-third", the word "Sixty-fourth" be *substituted*

Clause 1

2. That at page 2, line 5, *for* the figure "2012", the figure "2013" be *substituted*.

The motion was adopted.

Enacting Formula and Clause 1

MADAM SPEAKER: We shall now take up the amendments made by Rajya Sabha.

The question is:

"That at page 2, line 1, *for* the word "Sixty-third", the word "Sixty-fourth" be *substituted*." (1)

"That at page 2, line 5, *for* the figure "2012", the figure "2013" be *substituted*." (2)

The motion was adopted.

MADAM SPEAKER: The Minister may now move the amendments made by Rajya Sabha be agreed to.

SHRIMATI KRISHNA TIRATH: I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

MADAM SPEAKER: The question is:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.
